

policy for the removal and resettlement of colonies settled on railway land along the rail lines in different parts of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) No, Sir.

(b) Does not arise.

(c) The unauthorised occupants of railway land are required to be dealt with under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Rehabilitation of the evicted persons is a subject within the purview of the concerned State Government.

#### Cancellation of Trains

1560. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether several trains running from Samastipur to Jainagar, Lokhabazar, Raxaul, Nirmali, Darbanga and Jainagar-Darbanga have been cancelled;

(b) whether transportation of goods from Howrah to Jainagar has also been suspended;

(c) whether several brick kilns have been closed down due to the non-availability of trains from coal mines to Samastipur-Muzaffarpur etc;

(d) whether passengers having sleeper reservation at Howrah Station do not get seats in the trains and they are forced to leave the trains; and

(e) if so, the steps being taken for the immediate removal of these shortcomings?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Some trains have been temporarily withdrawn due to poor patronisation.

(b) There is no suspension of goods traffic for Jainagar from Howrah. As per normal regulation of traffic, however, traffic moving via Garhara was temporarily regulated due to congestion and is now moving.

(c) No such information has been received by the Railway Ministry.

(d) Some cases of unauthorised entry of passengers in reserved coaches have come to notice.

(e) Frequent checks are conducted against unauthorised passengers in reserved coaches of trains. TTEs and RPF staff are also deployed at the train originating station to prevent entry of such persons in these coaches. Besides Legal provisions in the new Railways Act, 1989, have been made more stringent inasmuch as a fine upto Rs. 500 has been prescribed as against Rs 20 in the previous Act

[English]

#### Production of Gentamycin in Public Sector

1561. SHRI K.S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the production of Gentamycin is reserved for the public sector; and

(b) the production of Gentamycin in the public sector since its reservation in the public sector, year-wise?